

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.4 - IA/667(AHM)2024 in IA/1479(AHM)2023  
in  
**CP(IB) 20 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Continental Piling & Excavation Pvt Ltd  
V/s  
Anwasha Engineering & Projects Ltd

.....Applicant

.....Respondent

**Order delivered on: 26/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Kunal Vaishnav, Adv.  
For the Respondent :

**ORDER**

**IA/667(AHM)2024 in IA/1479(AHM)2023**

This is an application filed for pre-ponement of the application.

Heard Ld. Counsel for the applicant. Liquidator is directed to remain present in IA 1479 of 2023.

Application is rejected. In view of the same, IA 667 of 2024 is disposed-off.

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**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**